

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:1064  
ANSWERED ON:28.07.2003  
ARTIFICIAL RECHARGE EXPERIMENTS IN STATES  
PUSHPDAN SHAMBHUDAN GADHAVI

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Central Ground Water Authority (CGWA) has conducted artificial recharge experiments in various States, including Gujarat;
- (b) if so, the details thereof along with new areas identified by the CGWA for further experiments, State-wise;
- (c) whether the Union Government are contemplating to make it, mandatory for all Government, Private buildings, commercial complexes and multi-storied apartments to install rain water harvesting system; and
- (d) if so, the details thereof along with concrete measures taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY)

(a) & (b) The Central Ground Water Board (CGWB) has implemented a Central Sector Scheme on 'Study of Recharge to Ground Water' under which 174 artificial recharge schemes have been taken up in various States/Union Territories of the country, including Gujarat. State-wise details of recharge projects taken up under the scheme are given in Statement-I. The CGWB has also proposed for approval a Centrally Sponsored Scheme on "Artificial Recharge to Groundwater and Rain Water Harvesting" for implementation during the X Plan at an estimated cost of Rs. 175 crore. State-wise, number of recharge structures to be taken up under the proposed scheme is given in Statement-II.

(c) & (d) Water being a State subject, steps to make installation of rain water harvesting system mandatory are to be taken by concerned State Governments. However, the Central Ground Water Authority (CGWA) constituted under Section 3 (3) of the Environment (Protection) Act, 1986 has issued directions to group housing societies, institutions, schools, hotels, industrial establishments and farm houses located in 'notified areas' of South and South West districts of NCT Delhi, Municipal Corporation of Faridabad and Ballabgarh of Haryana, Municipal Corporation of Ghaziabad in Uttar Pradesh, Gurgaon Town and adjoining Industrial Areas of Gurgaon district of Haryana to adopt roof top rain water harvesting systems. The CGWA has also issued directions to all group housing societies in NCT of Delhi located in areas where ground water levels are more than 8 metres and are abstracting ground water to adopt roof top rain water harvesting system. The Ministry of Water Resources has also advised the Ministry of Urban Development and Poverty Alleviation to make roof top rain water harvesting mandatory. Accordingly, the Ministry of Urban Development & Poverty Alleviation has amended Building Bye-laws, 1983 making provision for water harvesting through storing of water run-off including rain water in all new buildings on plots of 100 square meters and above in Delhi mandatory. Besides, the State Governments of Haryana and Tamil Nadu have also issued amendments to municipal building bye-laws to make roof top rain water harvesting mandatory for specified category of buildings.

STATEMENT-I REFERRED TO IN PARTS (a)&(b) OF THE LOK SABHA UNSTARRED QUESTION NO. 1064 DATED 28.07.2003 REGARDING ARTIFICIAL RECHARGE EXPERIMENTS IN STATES

STATE-WISE DETAILS OF ARTIFICIAL RECHARGE PROJECTS UNDER CENTRAL SECTOR SCHEME "STUDY OF RECHARGE TO GROUND WATER"

S/No	States/Union Territory	No. of proj. sanctioned upto 30.06.2003 (Rs. in lakh)	Cost of projects approved upto 30.06.2003 (Rs. in lakh)	Amount released completed	No. of projects progress	No. of projects in progress
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1	Andhra Pradesh	10	54.55	52.25	10	0
2	Arunachal Pradesh	1	20.00	20.00	1	0
3	Assam	1	63.50	63.50	0	1
4	Bihar	2	10.52	9.84	1	1
5	Chandigarh	7	64.23	60.49	5	2
6	Delhi	18	96.07	92.22	15	3
7	Gujarat	3	20.05	20.05	3	0
8	Haryana	8	107.17	107.17	4	4
9	Himachal Pradesh	6	81.65	81.65	6	0

10	Jammu & Kashmir	8	78.96	78.96	6	2
11	Jharkhand	5	25.73	25.73	0	5
12	Karnataka	2	43.30	43.30	1	1
13	Kerala	13	88.18	88.18	8	5
14	Madhya Pradesh	5	53.85	53.85	5	0
15	Maharashtra	4	126.63	81.63	3	1
16	Meghalaya	1	20.32	18.65	1	0
17	Mizoram	1	28.00	28.00	1	0
18	Nagaland	3	116.43	110.47	1	2
19	Orissa	8	1508.29	1152.46	1	7
20	Punjab	17	361.92	361.92	15	2
21	Rajasthan	18	122.80	122.24	12	6
22	Tamil Nadu	10	161.14	161.14	8	2
23	Uttar Pradesh	10	139.07	103.31	5	5
24	Uttaranchal	1	2.00	2.00	1	0
25	West Bengal	7	154.09	130.23	2	5
26	A & N Islands	3	12.92	8.39	0	3
27	Lakshadweep	2	19.85	19.85	0	2

TOTAL: 174 3581.22 3097.48 115 59

STATEMENT-II REFERRED TO IN PARTS (a)&(b) OF THE LOK SABHA UNSTARRED QUESTION NO. 1064 DATED 28.07.2003 REGARDING ARTIFICIAL RECHARGE EXPERIMENTS IN STATES

STATE-WISE NUMBER OF RECHARGE STRUCTURES TO BE TAKEN UP UNDER THE SCHEME ON "ARTIFICIAL RECHARGE OF GROUNDWATER AND RAIN WATER HARVESTING"

Sl. No.	States/U.Ts	No. of recharge structures
1	Andhra Pradesh	185
2	Bihar & Jharkhand	205
3	Chhattisgarh	104
4	Delhi	235
5	Goa	30
6	Gujarat	240
7	Haryana	260
8	Himachal Pradesh	64
9	Jammu & Kashmir	40
10	Karnataka	373
11	Kerala	95
12	Madhya Pradesh	232
13	Maharashtra	212
14	North-Eastern States	165
15	Orissa	100
16	Punjab	425
17	Rajasthan	196
18	Sikkim	170
19	Tamil Nadu	184
20	Uttar Pradesh & Uttaranchal	770
21	West Bengal	236
22	A & Nicobar Islands	77
23	Chandigarh	100
24	Lakshadweep	100
25	Dadra & Nagar Haveli	140
26	Daman & Diu	110
27	Pondicherry	38
28	Eastern Coastal States	1
29	Western Coastal States	1